

Central Administrative Tribunal
Principal Bench

O.A. No. 254 of 1995

(6)

New Delhi, dated this the 1st September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

SI Mahender Singh No. 1959/D,
Delhi Police,
C/o Mrs. Avnish Ahlawat, Advocate,
243, Lawyers' Chambers, Delhi High Court,
New Delhi-110003. Applicant

(By Advocate: Shri Mrs. Avnish Ahlawat)

Versus

1. Union of India through
Government of National Capital
Territory of Delhi through
Commissioner of Police, Delhi,
Police Headquarters, M.S.O. Building,
I.P. Estate,
New Delhi-110002.
2. Addl. Commissioner of Police (Admn.),
Delhi Police, Police Headquarters,
M.S.O. Building, I.P. Estate,
New Delhi-110002.
3. Dy. Commissioner of Police (Vigilance),
Delhi Police, Police Headquarters,
M.S.O. Building, I.P. Estate,
New Delhi-110002. Respondents

(By Advocate: Shri Ajesh Luthra proxy
counsel for Ms. Jyotsna Kaushik)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks a direction that bringing
applicant's name on the agreed list vide Respondents'
order dated 27.1.93 is not in accordance with
Standing Order No. 265/87 and is ab initio illegal
and void.

(Signature)

2. We have heard applicant's counsel Mrs. Ahlawat and respondents' proxy counsel Shri Luthra.

3. Our attention has been invited to the Tribunal's order dated 30.5.94 in O.A. No. 2333/94 filed by applicant earlier in which he had sought for removal of his name from the Agreed List and for orders to withdraw any entries in that regard from his personal file. In the aforesaid order dated 30.5.94 it had been noted that applicant's name already stood removed from the Agreed List, and the O.A. was accordingly dismissed as having become infructuous.

4. In this connection our attention has been invited to the Respondents' order dated 30.9.94 (Annexure A) making it clear that the entry of applicant's name in the Agreed List would have no bearing on his promotion, as well as on his future career prospects. We take judicial notice of the contents of the aforesaid letter dated 30.9.94 and are of the view that in the light of the same, applicant should have no apprehension that the ~~entry~~ ^{existence} of his name in the Agreed List for a ~~number~~ ^{certain ?} ~~of~~ period would be held against him in the future.

5. If, however, at any future date the entry in the Agreed List adversely affects his promotion or his future career prospects, which gives ^{him a} cause of action, it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly.

No costs.

Kul
(Kuldeep Singh)
Member (J)

/GK/

Arif Ali
(S.R. Adige)
Vice Chairman (A)